HARYANA GOVT. GAZ. (EXTRA), MARCH 10, 1981 (JYST. 19. 1902 SAKA)

PART III

HARYANA GOVERNMENT FOREST DEPARTMENT

Notification

The 5th March, 1981

No. S.O. 47/C.A. 16/27/S. 29/81-In exercise of the powers conferred by section 29 of the Indian Forest Act, 1927, and all other powers enabling him in this behalf, the Governor of Haryana here by declares the land described in the schedule given below, to be protected forests, to which the provision of Chapter IV of the said Act, shall be applicable to the same.

SCHEDULE

District	Tehsil	Vilage with Hadbast No.	Description of field Khasra No.		Total area in acres
			Rect No.	Killa No.	
Gurugram	Gurugram	Sadhrana H.B. No. 45	1 2 17 18 19 20 42 43 44 45 46	15 to 17, 24, 25 6 to 25 1 to 14, 17 to 24 4 to 7, 14 to 18, 23 to 25 3 to 8, 13 to 19, 22 to 25 20 1 to 4, 6 to 25 42 1 to 20 2 to 9, 11 to 24 25 5,6,15 to 17, 24, 25 1,2,3,8 to 13, 18 to 23	154.43
Gurugram	Gurugram	Chandu H.B. No. 44	55 56 57 123 1 124 1		25.58

Gurugram	Gurugram	Sultanpur H.B. No. 39	86 87 88 89 90 118 119 120 121 122 123 150 151 152 153 154	28 26 26 26 26 27 26 26 26 26 26 26 26 26 26 26	166.35

L.D. KATARIA
Commissioner and Secretary to Government,
Haryana, Forest Department